

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

**DATE OF HEARING: 19.6.2012**

**Petition No.126/MP/2012**  
**with IA.No.17/2012**

Sub: Petition for grant of open access for inter-State transmission of electricity.

Petitioner : Vishwanath Sugar and Steel Industries Limited,  
Bagewadi

Respondents State Load Despatch Centre, Karnataka, Bangalore  
Department of Energy, State of Karnataka, Bangalore  
Power Company of Karnataka Limited, Bangalore  
Karnataka Power Transmission Corporation Ltd.,  
Bangalore  
Bangalore Electricity Supply Company Ltd., Bangalore  
Hubli Electricity Supply Company Limited, Hubli  
Mangalore Electricity Supply Company Ltd., Mangalore  
Chamundeshwari Electricity Supply Corp. Ltd., Mysore  
Gulbarga Electricity Supply Company Ltd., Gulbarga  
Tata Power Trading Company Ltd., Mumbai  
Indian Energy Exchange Ltd. Mumbai  
Southern Regional Load Despatch Centre, Bangalore

**Petition No.132/MP/2012**

Sub: Petition for grant of open access for inter-State transmission of electricity.

Petitioner : BMM Ispat Limited, Bellary

Respondents State Load Despatch Centre , Karnataka, Bangalore  
Department of Energy, State of Karnataka, Bangalore  
Power Company of Karnataka Limited, Bangalore  
Karnataka Power Transmission Corporation Ltd.,  
Bangalore  
Bangalore Electricity Supply Company Ltd., Bangalore

Hubli Electricity Supply Company Limited, Hubli  
Mangalore Electricity Supply Company Ltd.,Mangalore  
Chamundeshwari Electricity Supply Corp. Ltd.,Mysore  
Gulbarga Electricity Supply Company Ltd., Gulbarga  
Southern Regional Load Despatch Centre, Bangalore

Parties present : Shri Shridhar Pradhu, Advocate for the petitioners  
Shri Mukesh Kumar, VSSIL  
Shri M.G.Ramachandran, Advocate , SLDC, Karnataka

### **Record of Proceedings**

Learned counsel for the SLDC, Karnataka requested for two weeks time to file replies to the petitions.

2. In response, learned counsel for the petitioners requested the Commission to issue interim order directing the SLDC, Karnataka to deposit the compensation amount for not granting NOC/Standing clearance for the inter-State open access transaction, pending adjudication of the petition.

3. The Commission declined to grant any ad-interim order for payment of compensation as it would amount to granting the main prayer before adjudicating the case.

4. The Commission directed the respondents to file their replies on affidavit, latest by 28.6.2012, with an advance copy to the petitioners, who may file their rejoinders, if any, on or before 3.7.2012.

5. The petitions shall be listed for hearing on 5.7.2012.

**By Order of the Commission  
SD/-**

**(T. Rout)  
Joint Chief (Law)**